

(c) whether Government is aware that permission for drugs under various trade marks of a single active pharmaceutical ingredient is leading to exploitation of the public by pharma companies; and

(d) what steps Government has taken to refrain the drug authorities to restrict to quality issues only and not promote trade marks of medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) to (d) The Central Drugs Standard Control Organisation (CDSCO) headed by the Drugs Controller General (India) and the State Drugs Controllers are responsible for regulating the quality of drugs in the country as per the provisions of the Drugs & Cosmetics Act, 1940 and the Drugs and Cosmetics Rules, 1945. Drugs are manufactured for sale or for distribution under a valid license granted under the aforesaid rules by the State Licensing Authorities appointed by the State Governments. The Drugs and Cosmetics Act and Rules do not make any distinction between branded and generic drugs.

Supply of sub-standard drugs to CGHS centres

†1714. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that sub-standard drugs are being supplied to Central Government Health Scheme (CGHS) centres of metropolitan cities of the country, including Delhi;

(b) if so, the details thereof;

(c) whether Government is considering to take a positive step in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) and (b) Only one instance, during the last year, of one medicine, viz Tab PIOZ MF was found to be "not of standard quality" in Kolkata. The stock of the medicine was returned to General Medical Stores Depot.

(c) and (d) Medical Stores Depot (MSD) and Hospital Services Consultancy Corporation Ltd.(HSCC) under the Ministry of Health and Family Welfare procure in bulk, from manufacturers/authorized distributors, for supply to CGHS. The drugs are subjected to physical

†Original notice of the question was received in Hindi.

inspection, drawing of samples from each batch and coding by Joint Inspection Team consisting of three members from CGHS and MSD. A sample each is sent immediately to two Central Government approved laboratories for analytical testing. Only after receipt of satisfactory analytical quality report, are medicines ready for being supplied to the CGHS. The quality checking process usually takes a minimum of 30 days time.

Provision of computers for CGHS dispensaries

1715. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether computers have been provided by Government to all Central Government Health Scheme (CGHS) dispensaries of National Capital Region during the last three years;

(b) whether computers at the CGHS Dispensary Ghaziabad are lying idle and have not been connected with the Internet for a long time;

(c) if so, the officials responsible for the same and what are the reasons therefor; and

(d) whether the computerisation of the dispensary would have reduced the budget for medicines, and the patients would have also got the medicines very quickly, than at present?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) Yes.

(b) to (d) CGHS dispensary in Ghaziabad is functioning from rented flats and the facilities/infrastructure available there is not fit enough to go ahead with computerisation process. In addition, CGHS dispensary in Ghaziabad will soon shift into its own building, where wiring for installation of computers, generators for power back up have been arranged. Application for internet connectivity has also been made to telecom agency.

No official for the CGHS could be held responsible for non-computerisation of CGHS dispensary in Ghaziabad.

Prescribing of high priced medicines by doctors

1716. SHRI P. RAJEEVE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: